

implementation of various development programme for Scheduled Caste agricultural labourers.

(4) Efforts should be made for occupational diversification and providing land to the landless Scheduled Caste agricultural labourers.

(5) Land reforms should be implemented effectively by the States/UTs.

(6) Innovative programmes and schemes should be formulated and implemented for development of Scheduled Caste people.

(7) The delivery system in respect of the programmes should be effective.

(c) to (f) The Working Groups and Steering Committees are set up by the Planning Commission at the time of formulation of Five Year Plans. Their recommendations are taken into consideration while formulating the Five Year Plans. These Working Groups and Committees are set up as part of the internal exercise to assist the Planning Commission in formulating Plans and Programmes.

Chapter Sixteen of Eighth Five Year Plan (1992-97) Vol. II lays down the strategy and programmes for the development of Scheduled Castes and Scheduled Tribes. Copies of the Eighth Five Year Plan document have already been placed on the Table of the House.

It may, however, be added that the Report of the Working Group for Scheduled Castes and the Report of the Working Group for Scheduled Tribes was forwarded to all Central Ministries, State Governments/UT Administrations with the hope that they would appreciate the tenor and spirit of the recommendations made in the Reports and would implement the recommendations effectively. The Reports had been approved by the Steering Group of the Planning Commission. The actual status of acceptance and implementation of recommendations of the two Reports in question would be collected from all Ministries and State Governments/UT Administrations and placed on the Table of the House.

#### Oil Exploration

1271. SHRI RAMESH CHENNITHALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any oil bearing structure has been found off the Kerala coast;

(b) if so, the details thereof; and

(c) the details of the plan for oil exploration in the Kerala region in the coming years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

(c) In Kerala-Konkan Basin acquisition of 1800 LK of 2D seismic data and drilling of 5 wells have been planned during the period 1994-97.

In addition to above, 2100 LK 2D seismic data has

been planned for 1994-95 in deep water areas of Kerala-Konkan.

#### Registration and Accreditation of Advertising Agencies

1272. SHRI CHETAN P.S. CHAUHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to modify the rules governing registration and accreditation of advertising agencies with Doordarshan commercial service;

(b) if so, the details thereof; and

(c) the time by which these rules are likely to be implemented;

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c) Yes, Sir. The rules governing registration and accreditation of advertising agencies have been modified by Doordarshan w.e.f. 10.10.1994.

(i) The bank guarantee has been increased from Rs. 1 lakh to Rs. 5 lakhs in the case of accredited agencies. The bank guarantee for registered agencies has been fixed at Rs. 25,000

(ii) Accreditation status will be granted to any registered agency that transacts gross billing worth Rs. 25 lakhs within one year from the date of registration. For those registered agencies which fail to transact billing of the above amount, calculation based on average business per month of Rs. 2 lakhs will be applied.

(iii) Processing fee of Rs. 5,000/- for fresh applicants applying for registration has been introduced.

[Translation]

#### Reservation in Government Services

1273. DR. MAHADEEPAK SINGH SHAKYA:  
SHRI MOHAN SINGH (DEORIA):  
SHRI NARAIN SINGH CHAUDHRI:  
SHRI DHARMANNA MONDAYYA SADUL:  
SHRI RAM BADAN:  
MAJ. GEN. (RETD.) BHUWAN CHANDRA  
KAHNDURI:  
SHRI ATAL BIHARI VAJPAYEE:  
SHRI NITISH KUMAR:  
SHRI RAM PUJAN PATEL:  
SHRI SIMON MARANDI:  
SHRI SURENDRA PAL PATHAK:  
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that the Government are considering to provide reservation facilities in Government services to the people/castes organised on the basis of religion in the country;

(b) if not, the details thereof; and

(c) whether any special scheme has been prepared for the development of uneducated and poor people belonging to the Muslim community by the Government?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) and (b) There is no proposal to provide reservation facilities in Government services to the people/castes organised only on the basis of religion. However, Central Government, several State Governments and Union Territories have included certain sections of minority communities including the Muslims in their lists of OBCs for the purpose of providing reservation under Article 16(4) of the Constitution in services.

(c) The Government has started a number of development schemes for the minorities at the national level. The Schemes of the Ministry of Welfare are: Maulana Azad Education Foundation; National Minorities Development & Finance Corporation, Pre-examination Coaching Scheme for weaker sections (focused on backward sections of minorities and OBCs) Scheme of Grant-in-aid for Improvement of Urban Wakf Properties. The Ministry of Human Resource Development (Department of Education) are also implementing two schemes, viz. Scheme of financial assistance for Modernisation of Madarsa Education; and Scheme of Area Intensive Programme for Educationally Backward Minorities. The Schemes relating to financial assistance for modernisation of Madarsa education and the Scheme of grant-in-aid to wakfs benefit Muslims only as the institutions are specific to that community.

#### Nomination to Film Censor Board

1274. SHRI MAHESH KANODIA:  
SHRI RAM KRIPAL YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are set guidelines for nominating a person as member of the Film Censor Board;

(b) if so, the details thereof;

(c) whether some complaints have been received by the Government in the recent past where guidelines have not been followed while nominating persons as members of the Board;

(d) if so, the facts thereof; and

(e) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b) Persons from different walks of life, such as social workers, teachers, housewives and others who in the opinion of the Central Government, are qualified to judge the effect of films on the average audience, are appointed as members of the Board.

(c) No specific complaint has been received by the Government in the recent past.

(d) and (e) Do not arise.

#### Petroleum and Natural Gas

1275. DR. P.R. GANGWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the places in Uttar Pradesh where research work for petroleum and natural gas is going on; and

(b) the progress made so far in this regard particularly in Prasadpur, Pilibhit and Shahjahanpur?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Presently seismic surveys is going on in U.P. between Moradabad and Kashipur falling in the district of Bijnore. Sedimentary areas in Uttar Pradesh have been covered by Remote Sensing, aeromagnetic, geological, gravity-magnetic and seismic surveys including the areas of Prasadpur, Pilibhit and Shahjahanpur. Selected areas of geological interest have been covered by geochemical and geo-microbiological surveys. Based on these 7 wells have been drilled in U.P. of which one well was drilled in Prasadpur area of Pilibhit district and two wells in Shahjahanpur district. All the 7 wells drilled were dry. In addition, 6 structural wells were also drilled. Some blocks have been offered under the 4th Exploration Round and speculative survey rounds.

[English]

#### Upliftment of SCs/STs in Tamil Nadu

1276. SHRI P.P. KALIAPERUMAL: Will the Minister of WELFARE be pleased to state:

(a) the amount released by the Union Government to the Government of Tamil Nadu for the socio-economic upliftment of the Scheduled Castes/Scheduled Tribes during each of the last three years and the current year;

(b) whether such allocations have been fully utilised by the State Government;

(c) if not, the reasons therefor; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Statement showing the funds released by this Ministry and utilised by the Government of Tamil Nadu under various schemes is enclosed.

(b) The Government of Tamil Nadu furnished the actual expenditure under some of the schemes same variations have been found in the expenditure anticipated and the actuals under Pre-Matric Scholarship and Post-Matric Scholarship schemes.

(c) and (d) Government of Tamil Nadu has been asked to furnish utilisation certificates in respect of the schemes for which utilisation details had not been furnished by them.